

2

Court No. 3.

CENTRAL ADMINISTRATIVE TRIBUNAL, NEW DELHI.

\*\*\*\*\*

Registration (O.A.) No. 1825 of 1988

B.M.L. Bhardwaj ..... Applicant.

Versus

Union of India & another ..... Respondents.

\*\*\*\*\*

Hon'ble K.S. Puttaswamy, V.C.

Hon'ble Ajay Johri, A.M.

(Delivered by Hon. K.S. Puttaswamy, V.C.)

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (Act).

2. Sri B.M.L. Bhardwaj, the applicant before us, was working as a Junior Engineer (JE) from 4.7.1967 in the then time scale of Rs.425-700. As early as on 7.6.1980 the Superintending Engineer (SE) made an order allowing the applicant to cross the Efficiency Bar (EB) (Annexure 'A-4' to the original application) with effect from 1.7.1979. The applicant claims that he should have been allowed to cross EB from 1.7.1976. Sri Bhardwaj, who is the applicant, contends that he should have been allowed to cross EB from 1.7.1976 and, therefore, the department has caused a grave injustice on him.

3. We have earlier noticed that an order was made as early as on 7.6.1980 in which he was allowed to cross EB from 1.9.1979. Without any doubt this was a final order made against the applicant and concluded the matter against him well before 1.11.1982. If that is so, then this Tribunal has no jurisdiction to entertain the application. Even the subsequent representations made and the later order made reiterating the earlier position does not in any way help

-: 2 :-

the applicant to cover the limitation for filing the application before this Tribunal. On this short ground this application is ~~likely~~ to be dismissed. We, therefore, dismiss this application at the admission stage without notice to the respondents.

*3/3/88*  
MEMBER (A).

*Mr. Anuradha*  
VICE-CHAIRMAN. 11/10/88

Dated: October 11, 1988.

PG.